

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 07.02.2024 AT 10:30 AM

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	IA (IBC)/313/2024, IA (IBC)/314/2024, IA (IBC)/1847/2023, IA (IBC)/1999/2023, IA (IBC)/1906/2023, IA (IBC)/53/2024, IA (IBC)/213/2024 in Company Petition IB/296/2022
<b>NAME OF THE COMPANY</b>	Manjeera Retail Holdings Pvt Ltd
<b>NAME OF THE PETITIONER(S)</b>	Catalyst Trusteeship Limited
<b>NAME OF THE RESPONDENT(S)</b>	Manjeera Retail Holdings Pvt Ltd
<b>UNDER SECTION</b>	7 of IBC

**ORDER**

**IA (IBC)/313/2024**

**Present:** Ld. Counsel Ms. Niharika Agarwal along with Mr. Ravi Charan for the Applicant.

This application has been filed for urgent listing of IA (IBC)/314/2024. IA (IBC)/314/2024 is being taken up today. Therefore, IA (IBC)/313/2024 is dismissed as infructuous.

**IA (IBC)/314/2024**

**Present:** Ld. Counsel Ms. Niharika Agarwal along with Mr. Ravi Charan for the Applicant.

Ld. Counsel Mr. VVSN Raju for the Respondent/RP.

Ld. Counsel for the Respondent is directed to file counter by the next date of hearing. **Matter is adjourned to 14.03.2024.**

**IA (IBC)/1847/2023 and IA (IBC)/213/2024**

**Present:** Ld. Counsel Mr. Sachin Sharma for the Applicant.

Ld. Counsel Mr. VVSN Raju for the Respondent.

Ld. Counsel for the Respondent is directed to file counter by the next date of hearing. **Matter is adjourned to 14.03.2024.**

**Contd...**

(2)

**IA (IBC)/1999/2023**

**Present:** Ld. Counsel Mr. VVSN Raju for the Applicant.

Ld. Counsel Mr. Y. Suryanarayana for the Respondent No.1.

Ld. Counsel Mr. Y. Suryanarayana is undertaking to file Vakalath for R1. Let the Vakalath and Counter be filed by the R1 by the next date of hearing.

R2 and R3, proof of service filed. However, R2 and R3 are not properly served. Applicant is directed to file fresh notice on R2 and R3 and proof of service be filed by the next date of hearing. **Matter is adjourned to 14.03.2024.**

**IA (IBC)/1906/2023**

**Present:** Ld. Senior Counsel Mr. S. Niranjan Reddy along with Mr. Y. Suryanarayana for the Applicant.

Ld. Senior Counsel Mr. M.S. Prasad along with Mr. Srikant Rathi for the R1.

Ld. Senior Counsel Mr. Ramji Srinivasan along with Mr. Palash for R2/COC.

Heard in part. For further hearing, **matter is adjourned to 21.02.2024.**

**IA (IBC)/53/2024**

**Present:** Ld. Senior Counsel Mr. S. Niranjan Reddy along with Mr. Y. Suryanarayana for the Applicant.

Ld. Senior Counsel Mr. M.S. Prasad along with Mr. Srikant Rathi for the R1.

Ld. Senior Counsel Mr. Ramji Srinivasan along with Mr. Palash for R2/COC.

**Heard. Reserved for orders.**

Both the Counsels may file written submissions not exceeding more than 2 pages within one week.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**